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Development of Slum Areas in Delhi

367. SHRI J.P. AGARWAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether that attention of Government has been invited from time to time to the urgent need for development of slum areas/old Katras in Delhi;

(b) if so, the action taken by Government in the matter so far;

(c) the schemes being implemented at present; and

(d) the proposed plan, if any, to improve the condition of the people residing in these areas?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Yes, Sir.

(b) to (d). The Slum Wing of Delhi Development Authority has so far constructed about 20,000 flats in different parts of the city under the slum clearance programme. Facilities like school, parks, tot lots, open spaces for community purposes, community facility complexes, containing Barat Ghars etc. have been provided for the slum communities.

2. Basic amenities like paved pathways, water supply, sewerage, storm water drains community halls/barat ghars and community development facilities are provided to the residents of notified slums/ Katras under the schemes of Environmental Improvement in Slums.

3. Katras under the management and control of the Slum wing, DDA are

being repaired under the approved plan scheme of structural improvement in Katras for ensuring structural safety. During the Seventh Five Year Plan repairs were carried out in more than 950 such properties in close coordination with the elected representatives of the areas and as per site requirements.

4. For the year 1990-91, a provision of Rs. 200 lakhs has been made for Environmental Improvement in Slum areas and a provision of Rs. 100 lakhs has been made for slum Katras repairs/renewal programme. A sum of Rs. 86.42 lakhs and Rs. 23.29 lakhs had been spent upto June 1990 under the two Schemes respectively.

Ownership Rights to the Occupants of D.D.A. Property in Delhi

368. SHRI J.P. AGARWAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a large number of occupants of DDA property in Delhi are yet to be given ownership rights;

(b) if so, the reasons for the delay in this regard;

(c) whether Government propose to take speedy action in the matter; and

(d) if not, the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Yes, sir.

(b) do (d). The question of conversion of DDA's lease-hold properties into free-hold is